

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No74 of 2011 &**  
**I.A. No. 118 of 2011**

**Dated : 2<sup>nd</sup> September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

Northern Railway ... Appellant(s)

Versus

P.S.E.R.C. & Anr. ....Respondent(s)

Counsel for the Appellant(s): Ms. Geetanjali Mohan & Mr. Ketan Madan

Counsel for the Respondent(s): Mr. Sakesh Kumar for R.1  
Mr. Karunakar Mahaik for R.2

**ORDER**

Reply has been filed by Respondent No.2 on 30.08.2011. The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is permitted to file the same on or before 23.09.2011 after serving copy on the other side.

Post the matter for hearing on **30.09.2011.**

(V.J. Talwar)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

TS/KS